

ITEM NO.42

COURT NO.10

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.11938/2024

(Arising out of impugned final judgment and order dated 30-08-2024  
in WPA No.22026/2024 passed by the High Court at Calcutta)

THE STATE OF WEST BENGAL & ORS.

Petitioner(s)

VERSUS

ANJALI LAHIRI & ANR.

Respondent(s)

(With IA No.197009/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No.197014/2024 - INTERVENTION/IMPLEADMENT and IA No.  
197008/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/  
ANNEXURES)

Date : 02-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Jaideep Gupta, Sr. Adv.  
Ms. Astha Sharma, AOR  
Mr. Soumen Mohanty, Adv.  
Mr. Srisatya Mohanty, Adv.  
Mr. Shreyas Awasthi, Adv.  
Mr. Himanshu Chakravarty, Adv.  
Ms. Ripul Swati Kumari, Adv.  
Mr. Riddhi Bose, Adv.  
Ms. Rishi Agarwal, Adv.  
Ms. Racheeta Chawala, Adv.  
Ms. Sampriiti Baksi, Adv.  
Mr. Siddharth Banerjee, Adv.

**For Respondent(s)** Mr. Sidharth Luthra, Sr. Adv.  
Ms. Bansuri Swaraj, Sr. Adv.  
Mr. Siddhesh Shirish Kotwal, AOR  
Mr. Rajdeep Mazumder, Adv.  
Ms. Ana Upadhyay, Adv.  
Ms. Manya Hasija, Adv.  
Mr. Tejasvi Gupta, Adv.  
Mr. Pawan Upadhyay, Adv.  
Mr. T. Illayarasu, Adv.  
Mr. Moyukh Mukherjee, Adv.  
Mr. Arjun Verma, Adv.  
Mr. Syed Kamran, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)**  
A.R. -cum-P.S.

**(SAROJ KUMARI GAUR)**  
Assistant Registrar